

C. A. T. Bench, JAIPUR

Date of Order	Orders
19.3.93.	<p>President, Bar, Association has intimated that the Bar Council and the Bar Association have decided not to attend the Courts on 19th, March, 93 as a token strike, to protest against proposed amendment to the Bar Council Act. We have considered the request and we are of the view that the strike is not the real way of protest. However, we are also of the view that to decide the cases in the absence of the Advocates may not serve the cause of Justice. In such circumstances we direct that the case be adjourned on 28/3/93. for hearing.</p>
28/3/93	<p><i>By</i>          (B. N. DHOONDIYAL)          Adm. Member</p> <p><i>D.L. Mehta</i>          (D. L. MEHTA)          Vice-Chairman</p>
28/3/93	<p>None present on behalf of the applicant          Mr. Manish Bhandari - Counsel for the Respondents.</p> <p>It has been disposed of          by a separate order which has          been pronounced in the open Court.</p> <p><i>PP. S. Mehta</i>          (P. P. MEHTA)          Member(A)</p> <p><i>D.L. Mehta</i>          (D. L. MEHTA)          Vice-Chairman</p>